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title: Regarding alleged obstruction by Defence authorities for construction of Greater Hyderabad Municipal Corporation building in Telangana.

SHRI CH. MALLA REDDY (MALKAJGIRI): Madam Speaker, I thank you for this opportunity. The Government of Telangana has notified G.O. No. 7 dated 5.1.2016 that in case of site abutting Defence land, NoC from Defence authorities is not required. But the Defence authorities are now insisting on NoC. I am unable to understand under what rules the Defence authorities in Andhra Pradesh and Telangana area are insisting upon NoC and under what authority they are stopping the construction of buildings approved by the Greater Hyderabad Municipal Corporation. Further, I understand that the Ministry of Defence had issued a policy letter in 2011 that wherever notification is issued under the concerned Municipal Acts, there is no need for insisting on NoC. In spite of this the Military authorities are obstructing construction work in Telangana.

Therefore, I would request the Ministry of Defence to issue instructions to the Military authorities in Hyderabad and Secunderabad not to interfere and obstruct construction work as there is a State Act and a Municipal Act which govern the rules for construction of buildings there.